

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:267

ANSWERED ON:24.02.2010

CBI RAIDS

Kumar Shri Vishwa Mohan; Laguri Shri Yashbant Narayan Singh

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of raids conducted by the Central Bureau of Investigation (CBI) during the last three years and the current year;
- (b) the number of complaints pertaining to corruption received by the Central Vigilance Commission (CVC) and CBI during the above period;
- (c) the steps being taken by the Government for taking action against the erring officials, State-wise/Departmentwise;
- (d) whether the Government is aware that large number of cases are pending with the investigating agencies due to lack of staff; and
- (e) if so, the details thereof and the steps being taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF Science and Technology; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF Earth Sciences; MINISTER OF THE STATE IN THE MINISTRY OF Prime Minister's Office; MINISTER OF THE STATE IN THE MINISTRY OF Personnel, Public Grievances and Pensions; and MINISTER OF THE STATE IN THE MINISTRY OF Parliamentary Affairs .(SHRI PRITHVIRAJ CHAVAN)

(a): CBI conducts searches/raids to check corruption in accordance with law and as a part of investigation depending on the facts and circumstances of cases. Searches/raids are also conducted to collect evidence against the accused persons. Number of searches conducted in different cases and details therein form part of record of those individual cases and no separate record is maintained centrally.

(b): The details of complaints wherein the Central Vigilance Commission has taken cognizance and forwarded the complaint for submission and report for the last three years and the current year (upto January 2010) are as under:

Year	Complaints sent for Investigation & Report	Complaints sent for Investigation & Report under PIDPI Resolution
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2007	727	80
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2008	1147	83
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2009	1314	112
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Upto 2010 Jan.	122	11
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Number of complaints received and considered fit for verification by the CBI during the last three years and the current year is as under:

Year	No. of received Complaints	No. of Complaints verified
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2007	1895	569
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2008 5632 579

2009 5394 686

Upto 287 59  
Jan.2010

(c): The Prevention Of Corruption Act, 1988 (PC Act) and the Central Vigilance Commission Act, 2003

(CVC Act) provide for effective investigative machinery into the offences of corruption. The PC Act and the Prevention of Money Laundering Act, 2002 have comprehensive provisions for criminalizing bribery and other acts of corruption covering all public servants. The Central Vigilance Commission along with the Central Bureau of Investigation and the Ministries concerned every year draw specific lists of officers of doubtful integrity who are kept under surveillance. The enactment of the Right to Information Act, 2005 as a comprehensive legislation provides an effective mechanism for access to information and disclosure by the authorities to work against any corrupt practices and exploitation.

(d)&(e): So far as CBI is concerned, as on 31.01.2010, there are 1061 cases under investigation. The time taken for investigation of cases by the CBI depends on the nature of cases, number of voluminous documents requiring scrutiny and the number of witnesses. CBI endeavors to complete investigation in all cases at the earliest. There is a laid down system of holding monthly and quarterly review meetings where the cases under investigation are examined with a view to finalise them early. With effective use and deployment of existing personnel the vacancies have not affected the performance of the CBI adversely.